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**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
CHANDIGARH**

O.A. NO. 060/00420/2014

Decided on: 20.01.2017

**Coram: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)
HON'BLE MRS. RAJWANT SANDHU, MEMBER (A)**

Baljinder Singh s/o Sh. Harbans Singh r/o #318, Ward No. 2, Kurali, District Mohali.

.....Applicant

**Argued by: Mr. D.S. Patwalia, Sr. Advocate with Mr. B.S.
Patwalia, Advocate**

Versus

1. Union of India through the Secretary, Ministry of Youth Affairs and Sports (MYAS), Room No. 4, C-Wing, Shastri Bhawan, New Delhi -110001.
2. Sports Authority of India through the Director General, Jawahar Lal Nehru Stadium Complex (East Gate), Lodhi Road, New Delhi -110003.
3. Secretary, Sports Authority of India, Jawahar Lal Nehru Stadium Complex (East Gate), Lodhi Road, New Delhi -110003.
4. Executive Director (Academics), Sports Authority of India, NS, NIS Patiala, Punjab.
5. Sh. Parveen Nair, # 450, 1st Floor, Sector 15-A, Chandigarh - 160015.

.....Respondents

**Argued by: Mr. Arvind Moudgil, Advocate for Respondents
No. 1 to 4**

**Mr. Jagdeep Jaswal, advocate for Resp. No. 5
Order(Oral)**

BY HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)

1. Arguments heard.

2. Vide separate detailed judgment of even date, rendered in O.A. NO. 060/00406/2014, the instant O.A. has also been accepted, for the reasons, and in the manner mentioned therein. However, the parties are left to bear their own costs.

M.S.
(RAJWANT SANDHU)
MEMBER (A)

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Mehmood Singh Sehgal
(JUSTICE M.S. SULLAR)
MEMBER (J)
20.01.2017